Limited, no Coal depot has been given to the displaced persons of Eastern Coalfields Ltd. (ECL) as compensation.

(b) to (e) Do not arise in view of reply to (a) above. [English]

Powerloom Service Centre in Andhra Pradesh

2574.SHRI R. SAMBASIVA RAO : Will the Minister of TEXTILES be pleased to state:

- (a) whether the Union Government have agreed to the request of Andhra Pradesh Government for sanctioning powerloom service centre:
- (b) whether the State Government has prepared a plan for development of powerloom in the State;
- (c) whether the new centre proposed to be set up at Hyderabad; and
- (d) if so, the details thereof alongwith the broad activities of the centres?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) Yes Sh.

- (b) Yes, Sir. The Government of Andhra Pradesh has proposed to develop powerloom in the state.
- (c) and (d) Yes, Sir. The Government of India will provide a one-time grant of Rs. 3.00 lakhs for the purchase of machineries and equipments for the centre. The recurring expenditure, including salaries of the staff will be provided by the Powerloom Weavers Association of Andhra Pradesh. The broad activities of the Powerloom Service Centres are as under:-
- To impart practical training to powerloom weavers.
 Training in loom working, maintenance etc.
 Disseminating knowledge, techniques with visits.
 Guide Powerloom Workers on modernisation.
 Collect and compile annual statistics on units, looms etc.
 Guide the Powerloom Weavers in marketing their products.
 Provide testing facilities to the powerloom industry.
 Conduct seminars/workshops/exhibitions for the benefit of the powerloom weavers.
 To co-ordinate with Government.
 To take up the problems of powerloom weavers to the concerned authorities.
 To provide technical consultation facility by rendering technical service.
 To advise and guide powerloom units in design development and diversification of products.

Assurance relating to RRB and Staff

2575. SHRI BASU DEB ACHARIA: Will the Minister of FINANCE be pleased to state:

(a) the assurance relating to Regional Rural Banks and their staff pending before the Parliament detailing the period of such pendency and the reasons for delay; and

(b) the time by which these assurances are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) Two Assurances relating to replies given to Parliament Question on Regional Rural Banks (RRBs) are pending which are detailed as below:

- Assurance given in the reply to Lok Sabha Unstarred Question No. 388 dated 22.11.1996 regarding cases of robberies in RRBs. National bank for Agriculture & Rural Development (NABARD) has reported that since the information had to be collected from each of the 196 RRBs, there has been a delay in fulfilling the Assurance. On receipt of complete information for all RRBs an implementation report to fulfil the Assurance will be laid on the Table of the House.
- Assurance given in reply to Lok Sabha Unstarred
 Question No. 5022 dated 07.05.97 regarding
 financial irregularities in RRB of Gorakhpur.
 NABARD has reported that the matter is being
 re-investigated through a Senior Officer of the
 Sponsor Bank i.e. State bank of India (SBI). On
 receipt of necessary information from the
 sponsor bank, necessary implementation report
 for fulfilment of the Assurance will be submitted.

Export of Rubber

2576. SHRI S. AJAYA KUMAR: Will the Minister of COMMERCE be pleased to state:

- (a) Whether the Government of Kerala has requested the Union government to export rubber; and
 - (b) if so, the reaction of the Government thereto?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE): (a) and (b) Yes, Sir. As per the current EXIM Policy, the export of Natural Rubber is under OGL and there is no bar on export of rubber either by Govt. or any private agencies. In respect of the rubber procured under Market Intervention Operation, the Government has already directed the STC to export and/or sell the entire quantity of procured rubber to the Advance Licence Holders.

impunity/Protection enjoyed by M.Ps.

2577. SHRI G.M. BANATWALLA: SHRI KAMAL NATH:

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) whether the Government have taken note of the recent judgment of the Supreme Court with respect to impunity/protection enjoyed by MPs under article 105(2) for anything said of any vote given in Parliament or any committee thereof;
 - (b) if so, the reaction of the Government thereto;
- (c) whether the Government propose to bring legislation or constitution amendment to provide that the impunity or protection shall not extend to cases involving corruption; and
 - (d) if so, details thereof, if not, reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA): (a) Yes Sir.

(b) to (d) Implications of the judgement are being examined.

Revival of Visakhapatnam Steel Plant

2578.DR.T. SUBBARAMI REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether Visakhapatnam Steel Plant has submitted a report of its sickness to the Board of Industrial Finance and Reconstruction:
 - (b) if so, the details of the report; and
- (c) the details of the help/assistance the Government have agreed to provide to the Steel Plant?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) The Board for Industrial and Financial Reconstruction (BIFR) has reported that Rashtriya Ispat Nigam Limited (RINL) (Visakhapatnam Steel Plant) is not registered with it.

- (c) Ministry of Steel & Mines has reported that the proposal of RINL to convert their loans into equity has recently been considered by Government and it has been decided to give the following financial reliefs to the company:
 - conversion of Rs. 791 crores interest free loan to 7% non-cumulative redeemable preference capital, redeemable after 2000-01; and
 - (ii) conversion of Rs. 542.47 crore of loan advanced to RINL from 1993-94 to 1995-96 into 7% noncumulative preference capital redeemable after 10 years.

Pending Core Sector Project

2579. SHRIMATI JAYANTI PATNAIK: Will the Minister of INDUSTRY be pleased to state:

- (a) the State-wise core sector projects pending with the Government;
 - (b) the Ministry-wise details thereof;
- (c) whether the Government have a proposal to expedite the clearance of those projects; and
- (d) if so, the steps taken by the Government in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) to(d) Under the present Industrial Policy most of the industries have been de-licensed for which entrepreneurs are free to file Industrial Entrepreneur Memorandum (IEM), and for which no prior approval is required. Only seven items require a licence under the Industries (Development & Regulation) Act, 1951 from the Central Government for setting up industrial units. The number of State-wise applications pending with the Central Government for grant of Industrial Licence as on 30.4.98 is given in the Statement enclosed. Applications for industrial licence are disposed of expeditiously in accordance with the rules & policy in force.

Statement
Statement showing IL applications awaiting clearance
(state-wise) as on 30.4.98

S.No.	Name of the State	Total
1	2	3
1.	Andhra Pradesh	29
2.	A & N Islands	0
3.	Arunachal Pradesh	1
4.	Assam	o
5 .	Bihar	4
6.	Chandigarh	0
7.	Dadar & Nagar Haveli	3
8.	Daman & Diu	4
9.	Delhi	. 0
10.	Goa	4
11.	Gujarat	14
12.	Haryana	20
13.	Himachal Pradesh	1
14.	Jammu & Kashmir	3